

21

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH
NEW DELHI.

R.A.No. 368 of 1993

Date of decision: 13.10.93.

in

O.A.No. 779 of 1991

I.S.VermaApplicant.

versus

Chief Secretary & anotherRespondents.

By Circulation:

O R D E R

This is a petition dated 30.9.93 filed by Shri I.S. Verma praying for review of the judgment dated 16.8.93 in CCP No.210 of 1993 (in O.A.No.779/91) titled 'I.S.Verma Vs. Shri R.K. Takkar, Chief Secretary, Delhi Administration, Delhi, received by the applicant on 7.9.93.

2. Under Order 47 Rule 1 CPC, a decision/judgment/oder can be reviewed only if;

- i) it suffers from an error apparent on the face of the record;
- ii) new material or evidence is discovered which was not within the knowledge of the parties or could not be produced by that party at the time the judgment was made, despite due diligence; or
- iii) for any sufficient reason construed to mean analogous reason.

3. A perusal of the review petition makes it clear that none of the above ingredients have been made out to warrant a review.

4. Under the circumstances, this review petition is dismissed.

Suraj Singh
(S.R.ADICE)
MEMBER(A)

V.S.MALIMATH
(V.S.MALIMATH)
CHAIRMAN.